

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

213. IA/4204/2023 IA/4688/2023 IA/1503/2024
IA/1544/2024 IA/1531/2024 IA/1541/2024 C.P. (IB)/979(MB)2022

IN THE MATTER OF

Catalyst Trusteeship Limited

... Petitioner

Vs

Renaissance Indus Infra Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **07.05.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/